

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1219
TO BE ANSWERED ON 02.05.2016**

RESTRICTION ON EPFO WITHDRAWAL

**1219. SHRI DUSHYANT CHAUTALA:
SHRI RAJAN VICHARE:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the extant rules governing the withdrawal of employer's contribution from the Employees Provident Fund Scheme (EPFS);**
- (b) whether the Government has issued notification restricting withdrawal of employer's contribution from the EPFS before the age of 58 and if so, the details thereof;**
- (c) the likely effects of the said decision on the workers working in private factories and who have enrolled themselves in EPF scheme; and**
- (d) the corrective steps taken/being taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): A member can withdraw both the employer's share of contribution and his own share under the following circumstances:-

- (i) On retirement from service after attaining the age of 55 years.**
- (ii) On retirement on account of permanent and total incapacity for work due to bodily or mental infirmity.**
- (iii) On migration from India for permanent settlement abroad.**
- (iv) On termination of service in the case of mass or individual retrenchment.**
- (v) On termination of service under a voluntary scheme of retirement.**
- (vi) On ceasing to be an employee in any establishment.**

(b): Yes, Madam. However, notification No. G.S.R.158(E) dated 10.02.2016 restricting the withdrawal of 3.67 per cent of employer's share of contribution till the age of 58 years has since been withdrawn by the Government on 19.04.2016.

(c): Does not arise in view of reply to part (b) of the Question above.

(d): Does not arise in view of reply to part (b) of the Question above.
